

(1)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 1362/2003

New Delhi, this the 27th day of May, 2003

Hon'ble Sh. Shanker Raju, Member (J)

Smt. Kamla Devi
Wd/o Sh. Bal Kishan
R/o H.No.6, Chandni Market
Village Nahar Pur, Delhi.

...Applicant

(By Advocate Sh. A.K.Singh,
proxy for Sh. Raj Singh)

V E R S U S

1. GNCT of Delhi
through its Chief Secretary
Players Building
I.P.Estate, New Delhi.
2. The Director of Education
Directorate of Education
GNCT, Old Secretariat
Delhi.
3. The Dy. Director of Education
Distt. North West (B)
Peetam Pura, Delhi.
4. The Principal
Govt. Sarvodaya Co-Ed. Sr. Sec.Vidyalaya
Sector-6, Rohini, Delhi.

...Respondents

O R D E R (ORAL)

Shri Shanker Raju,

Heard. Applicant who had worked as Water Woman, earlier approached this Court in OA 243/2003. By an order dated 31-3-2003, her claim has been rejected.

2. Similarly circumstanced persons approached this Court in OA 2940/2002. By an order dated 3-4-2003 taking cognizance of sanction letter where Admn. Department is mandatory to keep watch that no post is hit by the ban, directions have been issued that if the posts are still sanctioned and the funds are also voted by the Delhi Legislative Assembly for

the next financial year, in that event, applicants shall be given preference for engagement over freshers and juniors. It is contended that in all fours applicant's case is covered.

3. In the circumstances, ends of justice would be duly met if the present OA is disposed of at the admission stage itself with directions to the respondents to treat the present OA as a representation and dispose of the claim of the applicant in the light of decision in OA 2940/2002 decided on 3-4-2003 in Ram Sunder Yadav & Ors. Vs. GNCTD & Ors. within two months from the date of receipt of a copy of this order. Ordred accordingly.

4. Let a copy of this order along with the copy of the OA be sent to the respondents.

5. OA is disposed of as above.

S. Raju

(SHANKER RAJU)
MEMBER (J)

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